

# **REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**Seventh Lok Sabha**

**Twelfth Report**



**LOK SABHA SECRETARIAT  
NEW DELHI**

**1980**

Presented on 10-12-1980

Adopted on 12-12-1980

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

### TWELFTH REPORT

I. the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twelfth Report.

2. The Committee met on 8 December 1980 for—

I. Further examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure, consideration of which was postponed at the sitting of the Committee held on 18 November 1980:—

- (1) The Constitution (Amendment) Bill, 1980 (*Amendment of article 327 and insertion of new article 362*) by Shri Bhogendra Jha.
- (2) The Constitution (Amendment) Bill, 1980 (*Amendment of article 19*) by Shri Bhogendra Jha.

II. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 3, 4 and 5 set down in the List of Business for Friday, 12 December, 1980.

#### *Further examination of Constitution (Amendment) Bills*

3. The Member-in-charge of the Bills was invited to attend the sitting to present before the Committee his views on his Bills. Shri Bhogendra Jha attended the sitting.

4. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

#### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1980 (*Amendment of article 327 and insertion of new article 362*) by Shri Bhogendra Jha.

The Bill seeks to amend the Constitution with a view to provide that—

- (i) the electoral constituencies shall be delimited in a manner that the extent of each electoral constituency for the House of the People or the Legislative Assembly of a State is the same as the administrative and developmental unit or area at the corresponding level in each State; and
- (ii) it will be the right and the responsibility of the elected members of the House of the People or the Legislative Assembly of a State, as the case may be, to ensure the actual implementation of laws, measures, projects and plans within the territorial limits of the electoral constituency which the members represent and for that purpose there shall be constituted such bodies, to be headed by the respective elected members, at the level of the electoral constituencies as may be determined by Parliament by law.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1980 (Amendment of article 19) by Shri Bhogendra Jha.

The Bill seeks to add right to work, free education, free legal and medical aid, unemployment and maintenance allowance, as Fundamental Rights.

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After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

*Allocation of time to Resolutions*

5. The Committee recommend allocation of time to resolutions as follows:—

(1) Resolution regarding steps to strengthen the roots of democratic socialism in the country.	2 hours
(2) Resolution regarding redressal of grievances of working class.	2 hours
(3) Resolution regarding 'Right to Work' as fundamental right.	2 hours

*Recommendations*

6. The Committee recommend that—

- (i) Shri Bhogendra Jha be permitted to move for leave to introduce his two Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;

8 December, 1980.

17 Agra-hayana, 1902 (Saka)

G. LAKSHMANAN,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*